

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1264
ANSWERED ON:16.11.2010
RECOVERY OF PAYMENT FOR BROADCASTING RIGHTS
Aaron Rashid Shri J.M.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Income Tax Department has issued any directive to Doordarshan to recover the amount paid by it for broadcasting rights of the Commonwealth Games from the company concerned; and

(b) if so, the details thereof and the steps taken in this regard;

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (Dr. S. JAGATHRAKSHAKAN)

(a) Yes, Sir.

(b) Vide Certificate dated 01/06/2010 issued under Section 197 of the Income Tax Act, 1961, Income Tax Department had authorized Doordarshan (a constituent of Prasar Bharati) to withhold tax @4% on gross receipts /credits during the financial year 2010-11. The said Certificate was given effect to by the Doordarshan while making payment to SIS Live. Later on vide another certificate dated 07/10/2010 issued under Section 197 of the Income Tax Act, 1961, Income Tax Department has revised the withholding tax rate at 11.78% in place of 4% determined earlier. The deficit of tax on payment released before 07/10/2010, by Doordarshan to SIS live, had arisen due to difference of tax rates between 11.78% and 4%. As per the directions of the Income Tax Department, this deficit of Tax would be recovered from the payment to be made to SIS Live on or after 07/10/2010. However, no payment has been made to M/s. SIS Live after 01/10/2010.